



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. 220 of 200 3

Applicant(s) Smt. Khandi & another Respondent(s) U.O.I.

Advocate for Applicant(s) M/s. P. K. Padhi Advocate for Respondent(s)

NOTES OF THE REGISTRY

1 PO for Rs 50/- filed.

BK
21.2.03

DK
Chandra
21-02-03

Defects removed on
28.4.03.
for Registrar Pt.

Regit
28/4/03
28/4/03

ORDERS OF THE TRIBUNAL

REGISTER

25/4/2003
Registrar

Order dt. 29.04.2003

Heard Mr. P.K.Padhi, learned Counsel appearing for the Applicants and Mr.A.K.Bose, learned Senior Standing Counsel; on whom a copy of this Original Application has already been served.

2. Non-consideration of the grievances of the Applicants (for providing a compassionate appointment) is the subject matter of grievance in this case filed under Section-19 of the Administrative Tribunals' Act, 1985.

J

PTO

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for Admission

Dr
28/4/03

Bench

Or. dt. 29.4.03


Copy of Or. dt.
29.4.03 handed
over to counsels
for both side.

h
7/5

Dr
30-5-03

3. It appears, the representation of the Applicants (for ~~xxx~~ reconsideration of their grievance) is still pending with the Respondents. In the said premises, this case is disposed-of with direction to the Respondents to reconsider the grievances of the Applicants (for providing compassionate appointment) within a period of 120 days from the date of receipt of a copy of this order within the said period.

4. With the aforesaid observations and directions, this Original Application is disposed-of.


(M. R. MOHANTY)
MEMBER (JUDICIAL)